

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO 1394
TO BE ANSWERED ON 10.02.2023

FINANCIAL ASSISTANCE UNDER NIRBHAYA FUND

1394. SHRI ANTO ANTONY:
SHRI KESINENI SRINIVAS:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government is providing financial assistance to the State Governments under Nirbhaya Fund Scheme to enhance the safety of women;
- (b) if so, the details of such assistance given to various State Governments during each of the last five years, State-wise;
- (c) the details of fund allocation and utilization under Nirbhaya Fund, State-wise;
- (d) whether allocated amounts under the said fund remains unutilized in various States and if so, the reasons therefor along with the corrective measures taken by the Government in this regard;
- (e) whether the Government has any mechanism to monitor the scheme; and
- (f) if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c): Government of India has set up a dedicated fund namely "Nirbhaya Fund" in 2013 for implementation of initiatives aimed at enhancing the safety and security for women in the country. Department of Economic Affairs, Ministry of Finance is the custodian of the fund. The projects/ schemes under Nirbhaya Fund are demand driven which are appraised by an Empowered Committee (EC) under constituted under the Framework for Nirbhaya Fund. These projects/schemes have staggered implementation schedule. While some of the appraised projects are directly implemented by Central Ministries/ Departments; majority of the projects are implemented through State Governments/ Union Territory Administrations in which Central Government releases the funds to States/ UTs as per prescribed fund-sharing pattern of respective projects/ schemes. Thereafter, implementation on ground is done by the States/ UTs in the given timelines. Further, there are schemes, which require recurring expenditure for providing services, in respect of which, further funds are released upon receipt of Utilisation Certificates (UCs) and Statement of Expenditure (SoE) from the Implementing Agency/ authority.

The State / UT-wise and year-wise quantum of funds allocated / released and utilized under Nirbhaya Fund, since financial year 2016-17 to 2021-22, are at **Annexure**.

(d) to (e): The UCs for the projects approved under Nirbhaya Fund are required to be submitted within twelve months of the closure of financial year, in which grant was released. Hence, it is possible that in a given financial year, more funds might have been actually utilised, but Utilisation Certificates (UCs) and Statement of Expenditure (SoE), as required, as per provisions of General Financial Rules (GFR) have not been submitted by the concerned States/ Implementing Agencies (IAs). The Ministry regularly follows up with the States/ Implementing agencies to submit UCs and SoEs. Various other factors, such as, time taken in getting required approvals from competent authorities, procedure to be followed for award of contract, disruptions due to unforeseen reasons such as the one created by the Covid 19 etc. have also affected implementation of schemes/ projects. Under Nirbhaya Fund, so far approximately 70% of the fund released has been reported to be utilised.

The Empowered Committee also reviews the status of implementation of projects, and expenditure on approved projects from time to time in conjunction with the concerned Ministries/ Departments/ Implementing Agencies. Further, the concerned Ministries / Departments /Implementing Agencies also monitor the progress of implementation at their levels.

Annexure

Annexure referred to in reply to part (a) to (e) of Lok Sabha Un-starred Question No. 1394 for answer on 10.02.2023 regarding 'Financial Assistance under Nirbhaya Fund'

State/ UT-wise and year-wise quantum of Nirbhaya Funds allocated/ released and utilized since financial year 2016-17 to 2021-22

(Rs. in Crore)

Sl. No.	States/ UTs	Funds allocated/ released						Total Utilization
		2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	
1	Andaman and Nicobar Islands	3.30	1.93	0.88	0.82	5.86	0.91	9.75
2	Andhra Pradesh	19.88	66.36	8.98	13.35	2.63	12.98	41.97
3	Arunachal Pradesh	6.00	2.78	8.63	6.56	11.04	9.96	16.05
4	Assam	17.30	4.19	8.03	18.36	16.82	11.70	36.26
5	Bihar	21.51	2.85	3.63	24.15	26.90	33.26	43.58
6	Chandigarh	4.25	2.50	0.68	1.00	3.77	0.77	9.07
7	Chattishgarh	22.00	12.06	7.47	22.06	7.58	12.29	53.11
8	Dadra and Nagar Haveli and Daman and Diu	0.20	8.97	0.01	4.22	3.67	0.45	12.52
9	Delhi	32.80	9.24	74.23	291.32	8.85	6.44	413.07
10	Goa	6.01	1.74	0.05	5.42	3.47	0.47	12.74
11	Gujarat	16.16	6.54	58.07	68.95	54.26	13.40	177.12
12	Haryana	16.13	2.91	4.80	13.36	7.75	9.65	35.97
13	Himachal Pradesh	5.92	1.80	4.60	16.70	3.68	1.92	19.38
14	Jammu and Kashmir	9.67	2.38	3.58	14.98	2.79	6.53	22.39
15	Jharkhand	5.07	11.38	7.07	15.12	19.44	7.41	34.87
16	Karnataka	20.29	5.65	206.84	24.24	21.06	21.66	229.81
17	Kerala	16.07	4.68	3.51	15.42	12.28	5.69	34.25
18	Ladakh-UT	0.00	0.19	0.00	0.00	4.05	0.30	1.27
19	Lakshdweep	0.10	4.57	0.00	0.21	0.37	0.15	4.96
20	Madhya Pradesh	29.53	19.70	15.57	45.72	33.05	47.02	94.40
21	Maharashtra	19.79	21.81	118.21	132.39	13.25	8.61	254.65
22	Manipur	4.81	1.63	5.92	9.30	11.37	5.41	22.15
23	Meghalaya	5.41	1.70	2.19	8.03	8.50	3.47	12.36
24	Mizoram	4.86	3.44	5.68	6.84	4.06	11.47	18.85
25	Nagaland	5.82	5.75	5.23	10.68	4.66	8.69	27.33
26	Odisha	20.24	4.12	8.74	24.87	15.77	25.46	49.26
27	Puducherry	3.33	1.82	0.99	4.98	3.32	0.90	9.62
28	Punjab	14.35	5.91	9.52	16.88	9.27	5.05	37.48
29	Rajasthan	29.22	7.22	8.18	25.93	21.74	36.89	82.83
30	Sikkim	0.23	6.21	0.73	1.84	6.33	1.38	7.27
31	Tamil Nadu	15.31	3.38	183.68	97.52	14.05	15.65	304.47
32	Telangana	17.02	7.36	89.03	65.08	8.99	50.68	200.95
33	Tripura	5.53	1.64	3.19	5.73	2.63	6.98	11.96
34	Uttar Pradesh	32.65	47.97	93.96	105.51	163.24	49.07	305.33
35	Uttrakhand	8.45	3.84	3.30	9.60	8.40	4.82	21.97
36	West Bengal	21.43	4.32	49.96	17.82	6.18	5.01	95.32
